

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:4580  
ANSWERED ON:20.12.2012  
POLICY CLARITY ON FUEL SUPPLY  
Shetkar Shri Suresh Kumar

**Will the Minister of POWER be pleased to state:**

(a) whether the power producers have requested the Union Government for policy clarity on fuel supply to the Government and private purposes; and

(b) if so, the details thereof and the present status in this regard?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) & (b) : Ministry of Power has received representation dated 07.11.2012 from Association of Power Producers regarding the concept of differential Fuel Supply agreement (FSAs) introduced by CIL. It has been pointed out that the provisions relating to unilateral termination of agreement, security deposit, suspension of coal supplies and settlement of disputes proposed for public and private sector are different.

Ministry of Power vide letter dated 15.11.2012 has taken up the matter with Ministry of Coal to instruct CIL to modify the clauses so that the distinction between public and private sector in the FSA is removed and a single document is evolved for the entire power sector.